

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 38/08 held on 18.12.2007.

The Meeting No.38/08 of Norms Committee-II was held on 18.12.2007 for the licensing year 2007-2008 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri B.D. Ghosh Jt. IA	MOS
3.	Shri A.S. Sandhoo, Adl. Dir	DIT
4.	Shri. D.C. Suri, Addl. IA	DHI
5.	Shri K. K. Funda, AD	DC(SSl)
6.	Shri Ramanand Meena, DDG	DGFT
7.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

PART –AR-FRESH

Case No.AR -104	M/s U.M.Cables Ltd.
Meeting No.38/08	F.No.01/81/50 /1051AM07/DES-II
Dated: 18-12-2007	Advance Licence No 0210099257 dt 22-03-2007
	RLA F.No.02/24/40/361/am07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.38/08 held on 18.12.2007. The Committee observed that the matter is under examination of DOT. The case stands deferred and will be re-listed on 22.01.2008.

Case No.AR -105	M/s The Metal Powder Co.Ltd.
Meeting No.38/08	F.No.01/83/50/544/AM07/Des-VI/Des-II
Dated: 18-12-2007	Advance Licence No 3510019254 dt.10-08-2006 Adv.Licence No. 3510020478 dt.21-02-2007 Adv.Licence.No. 3510020787 dt.16-04-2007
	RLA F.No. 35/24/40/21/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.38/08 held on 18.12.2007. On the basis of the written recommendation of the representative of DIPP. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as under:-

1. The description of the export item may be amended to Gold Bronze Powder(Copper content 70% and Zinc content 30%)

R/A may take suitable consequential action accordingly.

Case No.AR - 106	M/s Paramount communication Ltd.New Delhi
Meeting No.38/08	F.No.01/86/162/205/AM02/Des-VII/Des-II
Dated: 18-12-2007	Advance Licence No 0510037861 dt.06-06-2001
	RLA F.No. 05/88/40/047/AM02

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.38/08 held on 18.12.2007. The Norms Committee, after deliberating upon the case, decided to refer a copy of the representation of the firm to DIT for examination and comments. The case stands deferred and to be re-listed on 05.02.2008.

Case No.AR - 107	M/s Salzer Electronics Ltd.
Meeting No.38/08	F.No.01/81/50/858/AM06/DES-II
Dated: 18-12-2007	Advance Licence No 3210031442 dt.19-01-2006
	RLA F.No 32/34/40/108/am06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.38/08 held on 18.12.2007. The committee noted that the firm has imported Recycled CRGO Steel material. Accordingly the committee decided to reject the case.

R/A may take suitable consequential action accordingly.

Case No.AR - 108	M/s Suzlon Generators Pvt.Ltd.Pune.
Meeting No.38/08	F.No.01/81/50/116/AM08/DES-II
Dated: 18-12-2007	Advance Licence No 3110029343 dt.28-05-2007
	RLA F.No31/24/40/57/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.38/08 held on 18.12.2007. The Norms Committee, after deliberating upon the case, decided to refer a copy of the representation of the firm alongwith a copy of earlier NC minutes & import/export lists to DHI for examination and comments. The case stands deferred and to be re-listed on 22.01.2008.

Case No.AR - 109	M/s Suzlon Generators Pvt.Ltd.Pune
Meeting No.38/08	F.No.01/81/50 /AM08/DES-II
Dated: 18-12-2007	Advance Licence No dt
	RLA F.No.

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.38/08 held on 18.12.2007. The Norms Committee, after deliberating upon the case, decided to refer a copy of the representation of the firm alongwith a copy of earlier NC minutes & import/export lists to DHI for examination and comments. The case stands deferred and to be re-listed on 22.01.2008.

Case No.AR - 110	M/s Suzlon Generators Pvt.Ltd.Pune
Meeting No.38/08	F.No.01/81/50 /AM08/DES-II
Dated: 18-12-2007	Advance Licence No dt
	RLA F.No.

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.38/08 held on 18.12.2007. The Norms Committee, after deliberating upon the case, decided to refer a copy of the representation of the firm alongwith a copy of earlier NC minutes & import/export lists to DHI for examination and comments. The case stands deferred and to be re-listed on 22.01.2008.

PART –C- FRESH

Case No.C -7	M/s Penner Industries Ltd.,Hyderabad
Meeting No.38/08	F.No.01/81/162/907/AM08/DES-II
Dated: 18-12-2007	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.38/08 held on 18.12.2007. The Committee observed that the matter is under examination of DIPP. The case stands deferred and will be re-listed on 05.02.2008.

Case No.C -8	M/s Penner Industries Ltd.,Hyderabad
Meeting No.38/08	F.No.01/81/162/911/AM08/DES-II
Dated: 18-12-2007	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.38/08 held on 18.12.2007. The Committee observed that the matter is under examination of DIPP. The case stands deferred and will be re-listed on 05.02.2008.

PART -D- FRESH

Case No.D -5	M/s Orient Fans, Faridabad
Meeting No.38/08	F.No.01/81/162/852/AM07/DES-II
Dated: 18-12-2007	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.38/08 held on 18.12.2007. The Norms Committee, after deliberating upon the case, decided to examine the case on file. The case stands deferred and to be re-listed on 22.01.2008.

Case No.D -6	M/s Orient Fans, Faridabad
Meeting No.38/08	F.No.01/81/162/848/AM07/DES-II
Dated: 18-12-2007	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.38/08 held on 18.12.2007. The Norms Committee, after deliberating upon the case, decided to examine the case on file. The case stands deferred and to be re-listed on 22.01.2008.
